CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL <u>ALLAHABAD</u>

REGIONAL BENCH - COURT NO.I

Service Tax Condonation of Delay Application No.70365 of 2019

(On behalf of the Appellant)

In

Service Tax Appeal No.70619 of 2019

(Arising out of Order-In-Appeal - 207-ST-APPL-LKO-2018, dated -13/03/2018 passed by Commissioner (Appeals) Customs, CGST & Central Excise, Lucknow)

Ms V S Dwivedi,

.....Appellant

(Jalalpur Mafi, Chunar, Mirzapur, U.P. 231001)

VERSUS

Commissioner, Customs, CGST & Central Excise, LucknowRespondent

(Hall No.2, 8th Floor, Kendriya Bhawan Aliganj, Lucknow)

APPEARANCE:

Shri Tanmay Sadh, Advocate for the Appellant Shri Manish Raj, Authorised Representative for the Respondent

CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

MISCELLANEOUS ORDER NO.70181/2024

DATE OF HEARING : 25.06.2024 DATE OF DECISION : 25.06.2024

P.K. CHOUDHARY:

The Appellant has filed this Miscellaneous Application for condoning the delay in filing the appeal before the Tribunal.

Appeal Diary No.70619 of 2019

2. Heard Shri Tanmay Sadh, learned advocate appearing on

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behalf of the appellant and Shri Manish Raj, learned

Departmental Representative appearing on behalf of the revenue

and perused the Miscellaneous (COD) application.

3. Learned counsel for the appellant submits that they have

complied with the Order dated 07.05.2024 and deposited

Rs.5000/- in "PM-CARES FUND" and have enclosed a payment

receipt to that effect.

4. In view of the submissions as made by the learned Counsel

for the appellant delay in filing the present appeal before this

Tribunal is condoned and the Miscellaneous Application (COD)

filed by the appellant is allowed. Registry to do the needful.

(Dictated and pronounced in open court)

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA) MEMBER (TECHNICAL)

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